

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 2148 of 2019 & IA No. 1136 OF 2019

Dated: 26th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

Uttarakhand Power Corporation Ltd **Appellant(s)**

Versus

Uttar Bharat Hydro Power Pvt. Ltd. **Respondent(s)**

Counsel for the Appellant(s) : Santosh Krishnan
Sonam Anand
Yakesh Anand

Counsel for the Respondent(s) : Ranjitha Ramachandran
Anushree Bardhan
Shubham Arya
Tanya Sareen for R-1

ORDER

Having gone through the observations of Respondent Commission in the order dated 16.03.2017 in the end of page 46 and page 47 so also the opinion of the Commission pertaining to Unit 2 which is at page 251 onwards in the order dated 21.08.2018 and most relevant documents now relied upon the letter of District Magistrate dated 25.05.2017 which refers letter of the Commission dated 26.07.2016, we need clarification from the Respondent Commission regarding number of letters addressed to Commission by District Magistrate and so also number of letters wrote by Commission to District Magistrate seeking information with regard to cloud burst impact on the project in question within four weeks.

List the matter on **21.11.2019**.

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK